

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/TT/2018

Subject : Determination of transmission tariff for 4 Assets under Transmission System for Ultra Mega Solar Park at Tumkur (Pavagada), Karnataka Phase-I in Southern Region from COD to 31.3.2019.

Date of Hearing : 24.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 16 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Amit Yadav, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The present petition has been filed for approval of transmission tariff for “Asset-1A: LILO of 400 kV D/C Gooty-Tumkur (Vasanthnarsapur) D/C line at Tumkur (Pavagada) pooling station, Asset-1B: New 400/220 kV pooling station at Tumkur (Pavagada) with 1 X 500 MVA 400/220 kV ICT and 1x125 MVAR bus reactor and along with associated bays and equipment's, Asset-2: LILO of 400 kV D/C Bellary - Tumkur (Vasanthnarsapur) D/C (Quad Moose) Transmission Line at Tumkur (Pavagada) pooling station along with associated bays and equipment's, Asset-3: 2 X 500 MVA 400/220 kV ICTs along with associated bays and equipment's and Asset-4: Tumkur (Pavagada) Pool-Hiryur 400 kV D/C line along with associated bays and equipments at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I”.

2. The representative of the petitioner has submitted that Asset-1 has been split into four parts and Asset-3 into two parts based on the actual COD of the elements. He also requested to grant AFC for the instant assets under Regulation 7(7) of the 2014 Tariff Regulations for the purpose of inclusion in the computation of PoC charges.



3. The Commission observed that grant of tariff for inclusion in the PoC charges will be considered only after submission of the revised tariff forms on the basis of the actual COD. The representative of the petitioner sought 2 weeks to file the information.

4. Learned counsel for TANGEDCO sought two weeks' time to file reply in the matter.

5. The Commission directed the petitioner to file the following information, on affidavit by 18.5.2018, with an advance copy to the respondents:-

- (a) Status of actual commissioning of the Asset 3 (B) and Asset-4; and
- (b) Revised tariff forms based on actual/ anticipated COD for all the assets covered in the petition.

6. The Commission further directed the respondents to file their reply by 1.6.2018 and the petitioner to file rejoinder, if any, by 8.6.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

7. The Commission directed to list the matter for final hearing on 19.7.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

